

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA-1831/2019**

**New Delhi, this the 04<sup>th</sup> day of June, 2019**

**Hon'ble Sh. A.K. Bishnoi, Member(A)**

Mukesh Kumar Meena

Sub: Recruitment/Asst. Tech. (Pry)

S/o Sh. Kanchan Lal Meena

Age – 38 Yrs/Group-B

R/o RZ-96B, Gali No. 7

Mohan Block, West Sagar Pur,

New Delhi.

...      Applicant

(through Sh. U. Srivastava)

**Versus**

1. Govt. of NCT of Delhi through its Chief Secretary  
A-Wing, 5<sup>th</sup> Floor, Delhi Secretariat  
IP Estate, New Delhi.

2. Delhi Subordinate Service Selection Board (DSSSB)  
Through its Chairman  
FC-18, Karkardooma  
Institutional Area, Delhi – 92.

3. Directorate of Education,  
through its Director  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi.      ...      Respondents

**ORDER (ORAL)**

Heard learned counsel for the applicant.

2. Through this OA, the applicant has sought the following reliefs:

- “(a) Directing the respondents to place the relevant records pertaining to the present petition before their lordships for the proper adjudication in the matter.
- (b) Directing the respondents to consider and finalize the case of the applicant for appointment to the post of Assistant Teacher (Primary) Post Code 89/17 as admittedly the applicant secured the position in the merit list on qualifying all the mandatory examinations and is within the zone of selection after granting the age relaxation in accordance with rules and instructions on the subject with all other consequential benefits i.e. from the date from which the batch mates of the applicant securing less marks than the applicant in ST category has been appointed.
- (c) Allowing the OA of the applicant and cost.
- (d) Any other fit and proper relief may also be granted.”

3. Learned counsel for the applicant submits that the applicant has submitted a representation dated 24.05.2019 (Annexure A-6) to the respondents seeking relaxation in age and the same is pending with them.

4. Under the circumstances, the OA is disposed of, at the admission stage itself, without going into the merits of the case, with a direction to the respondents to decide upon the above representation of the applicant within sixty days from the date of receipt of a certified copy of this order through a self-contained and speaking order, in accordance with law. The order so passed shall also be communicated to the applicant within a week thereafter.

5. Learned counsel for the applicant also seeks interim relief as mentioned in Para 9 of the OA. In the facts and circumstances of the case, it is hereby directed that till the disposal of the representation of the applicant, last post of Assistant Teacher (Primary), Post Code-89/17 under ST category, shall not be filled.

**Order dasti.**

**(A.K. Bishnoi)  
Member (A)**

/ns/